BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH BANGALORE

DATED THIS THE 26th FEBRUARY 1987

Present: Hon'ble Sri Ch. Ramakrishna Rao - Member (J)

Hon'ble Sri L.H.A. Rego - Member (A)

APPLICATION No. 421/86

Yellappa H.Harapanahalli Lower Division Clerk Labour Enforcement Officer (Central) Hubli

- Applicant

(Sri M. Narayanaswamy, Advocate)

and

- The Under Secretary Government of India Ministry of Labour New Delhi
- 2. The Secretary
 Staff Selection Commission,
 Block No. 12, C.G.O. Complex
 Lodhi Road, New Delhi
- The Regional Labour Commissioner (Central)
 6/9 Cresent Road, High Grounds
 Bangalore 1
- 4. The Labour Enforcement Officer Hubli

- Respondents

(Sri. M. Vasudeva Rao, Advocate)

This application came up for hearing before this Tribunal and Hon'ble Sri Ch.Ramakrishna Rao, Member (J) to-day made the following mrss

ORDER

The grievance of the applicant in this application is that he has not been treated as a regularly recruited candidate but as an ad-hoc employee/appointee and such the action of the respondents in directing him to appear for the examination held

Cul

by the Staff Selection Commission ('SSC') in July 1985 is contrary to law.

- 2. The applicant was appointed as Lower Division
 Clerk ('LDC') in the office of the Labour Enforcement
 Officer (Central), Hubli R4 in and by Office Order
 dated 25.5.82 ('00') (Annexure D). **The From the
 terms and conditions embodied in the 00 it is manifest
 that the appointment itself was on ad-hoc basis and
 was terminable by giving notice mentioned therein.
 The terms and conditions are not either similar to
 those embodied in the offer of appointment given to
 the applicants in application Nos. 1504 to 1506 and
 1523 to 1528 decided on 26.2.1987. The ration of
 the decision in those applications will not apply
 to the present case. The 00 dated 5.2.1986 (Annexure J)
 terminating the services of the applicant does not,
 therefore, suffer from any infirmity.
- In the result the application is dismissed.
 No order as to costs.

Con humoboost

Member (J)

Member (An) 26.2.87.

BANGALORE BENCH

Commercial Complex(BDA) Indiranagar Dangalore - 560 038

Dated: 21 APR 1989

REI	IEW APPLICATION	TION NO (\$)	15	/8	C
IN	APPLICATION	ND. 421	/86(F)			_
	W.P. NO	(8)			/	

Applicant (sx)

Respondent (s)

Shri Yellappa Harappahalli V/s The Under Secretary, M/o Labour, New Delhi & 2 Ors

- Shri Yellappa Harappahalli
 C/o Shri B.B. Naik
 334, K.H.B. Colony
 Ist Stage, Vijayanagar North
 Bangalore 560 079
- 2. Shri S. Narayana
 Advocate
 844 (Upstairs)
 17th 'G' Main, V Block
 Rajajinagar
 Bangalore 560 010

Subject : SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith a copy of ORDER/STAY/INTERIM ORDER passed by this Tribunal in the above said application(s) on

DEPUTY REGISTRAR
(JUDICIA)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH: BANGALORE

DATED THIS THE NINETEENTH DAY OF APRIL, 1989

PRESENT:HON'BLE SHRI JUSTICE K.S.PUTTASWAMY ...VICE_CHAIRMAN
HON'BLE SHRI L.H.A. REGO ...MEMBER (A)

REVIEW APPLICATION NO. 15 OF 1989

Yellappa Harappahalli, Ex-Lower Division Clerk, Labour Enforcement Officer, Central Hubli.

... APPLICANT

(Shri S. Narayana.....Advocate)

Vs.

ADMIN

प्रसाम अया

- 1. The Under Secretary to Government of India, Ministry of labour, New Delhi.
- 2. The Secretary Staff Selection
 Commission, Block No.12,
 C.G.O. Complex,
 Lodhi Road,
 New Delhi.
- The Regional Labour Commissioner, Central, 6/9, Cresent Road, High Grounds, Bangalore-1.

... RESPONDENTS

This application has come up for hearing before this Tribunal to-day, Hon'ble Shri Justice K.S. Puttaswamy, Vice-Chairman, made the following:-

ORDER

In this application made under Section 22(3) of the Administrative Tribunals Act, 1985 (Act), the applicant has sought for review of an

order made by a Division Bench consisting of one of us (Hon'ble Shri L.H.A.Rego) and Hon'ble Shri Ch. Ramakrishna Rao, dismissing his Application No.421/86, on 26.2.1987.

- In making this application, there is a delay of 725 days. In I.A.No.I, the applicant has sought for condoning the said delay.
- 3. Shri S. Narayana, learned counsel for the applicant, passionately urges for condoning the delay in preferring the Review Application and to deal the same on merits.
- stated is that the applicant was waiting for a decision to be rendered by another Bench of this Tribunal which we will even assume as correct. But, that ground is hardly a ground to hold that the delay of 725 days constitutes a sufficient ground for condoning the delay. On this I.A. No.I is liable to be rejected. If I.A.No.I is liable to be rejected, then the main application for review is liable to be rejected without examining the merits.
- 5. But, out of deference to Shri
 Narayana, we have examined the merits also.

- In seeking for review, the applicant has relied on a later decision rendered by the Jabalpur Bench of this Tribunal. We will even assume that the case decided by the Jabalpur Bench is in all fours to the case of the applicant. But that will constitute a patent error to justify a review of the order of this Bench. We therefore find no ground to review the earlier order.
- 7. In the light of our above discussion, we hold that the application is liable to be rejected. We therefore reject the same at the admission stage without notices to the respondents.

Sd |(VICE_CHAIRMAN) | 49

Sd -(MEMBER)(A) (9.489

TRUE COPY

DEPUTY REGISTRAR (JDL)
CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE